

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/522/2020

HYDERABAD, this the 11th day of September, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

G. Ganesh, S/o. Manohan,
Aged about 65 years,
Inspector Control (Retd.),
Security Printing Press,
Mint Compound, Saifabad, Hyderabad,
R/o. Flat No.202, Thirumala Apartments,
Nagarjuna Nagar, Tarnaka,
Secunderabad.

... Applicant

(By Advocate: Mr. M. Vasudeva Rao)

Vs.

1. The Union of India rep. by its
Joint Secretary,
Department of Economic Affairs,
Ministry of Finance,
Govt. of India, New Delhi.

2. The General Manager,
Security Printing Press,
SPMCIL, Mint Compound,
Saifabad, Hyderabad.

... Respondents

(By Advocate: Mrs. K. Rajitha, Sr. CGSC
Dr. A. Raghu Kumar, SC for IG Mint)

ORDER (ORAL)**Hon'ble Mr. B.V. Sudhakar, Admn. Member**Through Video Conferencing :

The present O.A. is filed by the applicant aggrieved by the action of the respondents in not revising his provisional pension in terms of Memo dated 12.02.2018 in respect of extending the benefit under VII CPC.

2. The brief facts of the case are that the applicant joined the respondent's organization on 03.12.1983 and was promoted as Inspector on 31.08.2013. By the time of retirement of the applicant, the respondent's organization was converted into a Corporation. On conversion of the respondent's organization into Corporation, the pension and pensionary benefits of the applicant were not released and, therefore, he filed O.A. No.478/2013, which was allowed by this Tribunal. The respondents challenged the order of the Tribunal before the Hon'ble High Court but no stay was granted therein. Consequently, the applicant once again approached this Tribunal in O.A. No.1127/2016, which was allowed by this Tribunal on 09.12.2016. The respondents thereafter started paying pension to the applicant in terms of VI CPC recommendations and as per Rule 16 of CCS (Pension) Rules. The VII CPC came into effect w.e.f. 01.01.2016. A Memo dated 12.02.2018 was issued by the Government of India to revise the provisional pension of the pensioners. The applicant made several representations to the respondents but there being no response, this O.A. has been filed.

3. The contentions of the applicant are that his pension has to be revised as per the Govt. Memo dated 12.02.2018 and the inaction of the respondents in doing so is arbitrary and illegal.

4. Heard Sri M. Vasudeva Rao, learned counsel for the applicant, Mrs. K. Rajitha, learned Senior Standing Counsel & Dr. A. Raghu Kumar, learned Standing Counsel for IG Mint, and perused the pleadings on record.

5. The grievance of the applicant is that his pension has not been revised. He represented to the respondents on 04.09.2020. The respondents, being a Government organization, are expected to dispose of the representation in a given time frame. However, as they have not done so till date, we direct the respondents to dispose of the representation of the applicant dated 04.09.2020 within a period of eight weeks from the date of receipt of this order, as per the relevant rules and in accordance with law.

6. With the above direction, the O.A. is disposed of at the admission stage. It is made clear that the merits of the case have not been gone through while disposing of the O.A. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(ASHISH KALIA)
MEMBER(JUDL.)

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